



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 24 of May, 2018

SRO 231 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Syed Suhail Haqani, Advocate as Additional Public Prosecutor for a period of one year for the Court of Additional District and Sessions Judge, Anantnag on terms and conditions as laid down in Government Order No. No.1907 -LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Dated: 24-05-2018.

NO: LD(A) 2009/52-I

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. Principal District and Sessions Judge, Anantnag
5. Additional District and Sessions Judge, Anantnag
6. Deputy Commissioner, Anantnag.
7. Director Litigation, Kashmir.
8. Sr Superintendent of Police, Anantnag
9. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister
10. Chief Prosecuting Officer, Anantnag.
11. Private Secretary to Hon'ble Minister of State for Law, Justice and Parliamentary Affairs for information of the Hon'ble MoS.
12. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
13. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
14. Shri Syed Suhail Haqani, Additional Public Prosecutor, Anantnag.
15. SRO section, Department of LJ&PA (w. 7. s. c).
16. Concerned file

(Ashish Gupta)
Deputy Legal Remembrancer

24/05/18